

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 123/397-398/NCLT/AHM/2016 (New)
CP No. 26/397-398/CLB/MB/2016 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

Name of the Company: Kanakbhai Ratilal Patel
V/s.
Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VAIBHAVI K. PARIKH a.w. KAVANKUMAR MANKAD	Advocates	R 1-3	
2.	PAYAN S. GODIAWALA	ADVOCATE	PETITIONER	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Vaibhavi Parikh with Learned Advocate Mr. Kavankumar Mankad present for Respondents No. 1 to 3. None present for Respondent No.4.

Respondent shall file additional reply within two weeks serving a copy in advance to petitioner and petitioner shall file rejoinder within ten days thereafter.

List the matter on 15.12.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of November, 2017.